

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:210

ANSWERED ON:27.08.2012

SCHEDULED CASTES SUB PLAN

Sainuji Shri Kowase Marotrao;Siricilla Shri Rajaiah

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has issued any advisory/guidelines to the State Governments for preparing Scheduled Castes Sub-Plan and enactment of a special law providing constitutional status to SC/ST sub-plan funds;

(b) if so, the details thereof, State-wise including Andhra Pradesh; and

(c) if not, the time-frame fixed by the State Governments for enactment of such a law?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred in reply to Lok Sabha Starred Question No. 210 for 27-8-2012 regarding Scheduled Castes Sub-Plan.

(a) As per information received from Planning Commission, it has issued guidelines for formulation, implementation and monitoring of Scheduled Castes Sub-Plan in 2005 to all States / UTs except Arunachal Pradesh, Meghalaya, Mizoram and Nagaland.

The guidelines issued by Planning Commission do not provide for enactment of a special law providing constitutional status to SC/ST sub plan funds.

(b) and (c) The question does not arise.